

ITEM NO.8

Virtual Court 4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 602/2020

SHAMBHOO SINGH RAGHUVANSHI

Petitioner(s)

VERSUS

THE HIGH COURT OF MADHYA PRADESH AT JABALPUR,
(M.P.) & ANR.

Respondent(s)

(IA No.57215/2020-EX-PARTE STAY and IA No.57216/2020-EXEMPTION
FROM FILING O.T.)

Date : 25-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. R Balasubramanian, Sr. Adv.
Mr. Sachin Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioner
seeks permission to withdrawn the petition filed under
Article 32 of the Constitution of India.

The writ petition is, accordingly, dismissed
as withdrawn. Needless to mention that the petitioner
may avail such other remedies as may be available in
law.

(GEETA AHUJA)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR